

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH**  
**CIRCUIT SITTING AT RANCHI**  
**MA/051/00086/2019**  
**[Arising out of CP/051/00015/16 ( In OA/051/00028/13) ]**

Date of Order: 15.02.2019

**C O R A M**

**HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER**  
**HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER**

Bhim Lal Sahu, ..... Applicant.

By Advocate: - Mr. M.A. Khan

-Versus-

Union of India & Ors., ..... Respondents.

By Advocate: - Mr. A.K. Sharma

**O R D E R**  
**[ORAL]**

**Per J.V. Bhairavia, J.M:-** The learned counsel for the applicant submits that at the time of order passed by this Tribunal on 25.10.2018 in CP/051/00015/2016 this Tribunal recorded submission made on behalf of the respondents that within a period of two months interest shall also be paid to the applicant and accordingly the CP was ordered to be dropped. However, till date the respondents have not paid interest as admitted by the learned counsel for the respondents. Therefore, he is compelled to file this MA for revival of the CP.

2. On the other hand, the learned counsel for the respondents submits that in fact the proposal for grant of interest is pending before the Postal Directorate, New Delhi and appropriate sanction order will be issued

within short time. He further submits that the same will be released within 45 days.

3. We accepted the submissions made on behalf of the respondents and expect that the said statement will be abided by the respondents in its true spirit.

4. Considering the same, we dispose of this MA with direction to the respondents to pay the interest as promised by the learned counsel for the respondents. MA is disposed of accordingly.

**[ Dinesh Sharma ]**  
**Administrative Member**  
**Srk.**

**[Jayesh V. Bhairavia]**  
**Judicial Member**